

F. No. 01/36/218/**21/AM13**/EPCG-I
Government of India
Ministry of Commerce and Industry
Department of Commerce
(Directorate General of Foreign Trade)
[ISO 9001:2008 Certified Organisation]
Udyog Bhawan, H-Wing
Maulana Azad Road, New Delhi-110011
Web Site: <http://dgft.gov.in>

Policy Circular No. **4** (RE-2012)/2009-14

Dated

30.08.2012

To,
All Regional Offices of DGFT

Subject: Policy Circular No. 2 (RE-2012)/2009-14 dated 19.7.2012 - **Corrigendum**
thereto

Policy Circular **2** was issued on **19.7.2012** with the subject header 'Pending EODC cases where vehicles imported under EPCG Scheme were not registered as Commercial/ Tourist Vehicle- Reference Policy Circular dated 07.05.2008'. Para 4 (c) and Para 5 (a)(i) of this policy circular indicate the reference date as "31.08.2006".

2. Para 1(iii) of Notification No. **11** (RE 2006)/2004-09 dated 14.06.2006 mandated registering of vehicles imported under EPCG Scheme as under:

"the vehicles imported under this scheme shall be registered either as a tourist vehicle or shall have an appropriate registration specific to a particular state enabling the vehicle to be used for tourist purpose. A copy of the Registration certificate should be submitted to the concerned Licensing Authority as a confirmation of the vehicle having been imported and capital good installed."

Therefore, the correct reference date in Policy Circular **2** should read as 14.06.2006.

3. Accordingly, **the reference date** mentioned in Para 4(a) and in Para 5(a)(i) of the Policy Circular 2 dated 19.07.2012 **is amended to read as 14.06.2006.**
4. This issues with the approval of DGFT.

(Rita Mahna)
Deputy Director General of Foreign Trade
Tel. No. +91 11 2306 1562/Ext. 288
E-mail: r.mahna@nic.in